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O.A.No.626/06

ORDER DATED: 05.09.2006

Mr. K.M.Niamati appears for the Applicant and Respondents are represented by Ld. Standing Counsel, Mr. S.K.Ojha.

The Applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 challenging the action of the Respondents in not considering his case for appointment in Group-D category despite his appearance at the recruitment test held in the year 1991 and 1992 in pursuance of the notice dated 13.08.1990. In this regard, he has also filed representation which is stated to have been pending still with the Divisional Railway Manager under Annexure-A/4.

Since the representation is pending with the Respondents, it is premature to interfere and, therefore, direction is issued to the Respondent No.2 to dispose of the representation (Annexure-A/4), if pending, within a period of two months from the date of communication of this order.

O.A. is disposed of accordingly.

Send copies of this order to the Respondents, along with copies of the O.A., and free copies of this order be given to the Ld. Counsels appearing for both the parties.

BBT
MEMBER (ADMN.)